IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

<u>CRIMINAL APPEAL NO. OF 2023</u> (SLP Crl.) No(s). 9592 of 2023)

RICHA DEVI APPELLANT(S)

VERSUS

GAUTAM KR PANDEY @ GAUTAM PANDEY

RESPONDENT(S)

ORDER

Leave granted.

- 2. As per the office report, service of show cause notice is complete on the respondent. No one has put in appearance on behalf of the respondent.
- We have perused the impugned order dated 21st 3. December, 2022 passed by the High Court of Jharkhand whereby the maintenance amount of Rs. 5,000/ (Rupees Five Thousand), awarded by the Trial Court, is reduced to 1,000/- (Rupees One Thousand) per month. Ιt is shocking that the maintenance amount has S0 drastically reduced to a petty amount of Rs. 1,000/-(Rupees One Thousand) per month for a lady to maintain herself.
- 4. We find no justification for reduction of the said amount to such extreme lower limit.

- We, accordingly, set aside the impugned order dated 21st December, 2022 passed by the High Court of Jharkhand and restore that of the Trial Court awarding Rs. 5,000/ (Rupees Five Thousand) per month as maintenance under Section 125 of the Code of Criminal Procedure, 1973.
- 6. The appeal is, accordingly, allowed
- 7. Pending application(s), if any, shall stand disposed of.

 V]	KRAM	J. NATH]
 		J.
DIN /	AMANU	ILLAH]

NEW DELHI; SEPTEMBER 15, 2023.

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9592/2023 (Arising out of impugned final judgment and order dated 21-12-2022 in CRR No. 159/2021 passed by the High Court of Jharkhand at Ranchi)

RICHA DEVI Petitioner(s)

VERSUS

GAUTAM KR PANDEY @ GAUTAM PANDEY

Respondent(s)

(IA No. 154378/2023 - EXEMPTION FROM FILING O.T.)

Date: 15-09-2023 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Akshat Shrivastava, AOR Mr. Satvic Mathur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Leave granted.

The appeal is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

[Signed Order is placed on the file]